

**Central Administrative Tribunal
Principal Bench**

OA No.1660/2019

New Delhi, this the 24th day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Renuka Choudhry, Aged 33 years,
B Group, PGT (Eco.),
W/o Shri Narendra Dhayal,
R/o A-1/105, Sector-55,
Gurugram (Haryana)-122 002.

...Applicant
(By Advocate : Shri V.K. Sharma)

Versus

1. Kendriya Vidyalaya Sansthan,
Through its Commissioner,
Having its office at :
18, Institutional Are, S.J.S. Marg,
New Delhi-110016.
2. Kendriya Vidyalaya,
Through its Asstt. Commissioner,
Having its office at :
Regional Office: K.V. No.1, AFS Campus,
Sector-14,
Gurugram (Haryana)-122001.
3. Kendriya Vidyalaya,
Through its Principal,
Having his office at :
Holta Camp,
Palampur, Distt. Kangra (HP).

...Respondents

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The applicant is working as PGT (Economics) in Kendriya Vidyalaya. She was issued a memo, wherein it was alleged that she gave corporal punishment to a student of class XI in the Kendriya Vidyalaya, Palam. Other allegations such as that though she was instructed by the Principal to award grace marks to a National player, she defied those instructions and refused to do that were also made. The applicant was required to explain within seven days as to why disciplinary proceedings be not initiated against her.

2. On receipt of the memo, the applicant submitted a representation dated 26.04.2019, with a request to furnish documents. The documents, in turn, were furnished. Another representation dated 17.05.2019, was submitted with a request to furnish as many as five documents. The respondents have replied clarifying their position that if she fails to file explanation, it shall be presumed that she has nothing to submit in this behalf. This OA is filed with a prayer to direct the respondents to

dispose of the representation dated 26.04.2019 and 17.05.2019.

3. We heard Shri V.K. Sharma, learned counsel for applicant, at the admission stage itself.

4. We take serious exception to the manner in which the applicant has chosen to react on receipt of a letter, requiring her explanation. She was required to offer her explanation in relation to certain instances, referred to, in the memo. Normally, one expects the version of the applicant, on the memo. However, she has chosen to indulge in unnecessary and frivolous correspondences.

5. A perusal of the list of documents, which the applicant requested, discloses that she is, in fact, preparing a ground for fighting a bigger battle, and taking the institution for a ride. We do not permit such an adventure, on the part of the applicant. We, therefore, decline to entertain the OA. However, we grant seven days' time to the applicant, from today, to file her explanation.

6. The OA is, accordingly, dismissed. There shall be no order as to costs.

Order **Dasti.**

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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